

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 22264 of 2015

[Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-097&098-15-16
dated 29/07/2015 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals) - II, Cochin]

**Welgate Architectural Designors
and Structural Engineers**

Fayadh Tower
II Floor, O V Road
Thalassery

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax, Calicut**

Central Revenue Building
Mananchira, Calicut
Kozhikode – 673 001
Kerala

Respondent(s)

APPEARANCE:

Mr. Cherian Punnoose, Advocate for the appellant
Mr. Rajesh Shastry, Authorized Representative for the Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21449 / 2023

Date of Hearing: 23.11.2023

Date of Decision: 23.11.2023

Per : Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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